

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4655
ANSWERED ON:25.04.2008
SFIO S RECOMMENDATIONS
Khaire Shri Chandrakant Bhaurao

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Serious Fraud Investigation Office (SFIO) has recommended to the Government to file criminal cases against some companies after the completion of investigations for violation of Company Law and breach of IPC provisions;
- (b) if so, the details thereof and the action taken on the recommendations of the SFIO; and
- (c) if not, the reasons therefor?

Answer

THE MINISTER OF CORPORATE AFFAIRS (SHRI PREM CHAND GUPTA)

(a) Yes, Sir.

(b) The recommendations contained in the Investigation Reports have been accepted by the Central Government and instructions have been issued to the SFIO to file complaints for the violations of law brought out in these Reports. The details of the complaints filed in the courts are enclosed at Annexure.

(c) Question does not arise.